

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.147/MP/2021

- Subject : Petition under Section 79(1) (b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 6.3 B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 seeking payment of outstanding amount on account of illegal deductions made by TANGEDCO from Monthly Bills raised by the Petitioner herein; and for quashing the impugned letters dated 19.1.2021, 4.2.2021 and 3.3.2021.
- Date of Hearing : 10.5.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Bharat Aluminium Company Limited (BALCO)
- Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 5 Ors.
- Parties Present : Shri Buddy Ranganadhan, Advocate, BALCO
Shri Nishant Kumar, Advocate, BALCO
Shri Animesh Kumar, Advocate, BALCO
Shri Saurabh Singh, Advocate, BALCO
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing. Accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on 7.7.2023.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**